

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BANCH**

CP/CA. No. (IB) – 114(PB)/2014

**IN THE MATTER OF:**

M/s. D & H India Ltd.	...	APPLICANT /PETITIONER
Vs		
M/s Zillion Infraprojects Pvt. Ltd.	...	RESPONDENT

**SECTION:**

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**

Order delivered on 18.07.2017

**Coram:**

**CHIEF JUSTICE M. M. KUMAR**  
Hon'ble President

**DEEPA KRISHAN**  
Hon'ble Member (Technical)

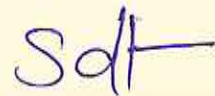
**For the Petitioner** : - Ms. Pooja Mahajan, Advocate  
Mr. Jagat Rawal, Advocate

**For the Respondent** : -

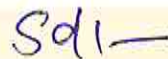
**ORDER**

This is an application for withdrawal of C.P. No. (IB)114 (PB)/2017. It is appropriate to mention that aforesaid application filed under section 9 of Insolvency and Bankruptcy code of India and the order was reserved on 11.07.2017. The applicant appears to have poor interest to pursue the C.P. No. (IB)114 (PB)/2017. The application is accepted and the same is dismissed and withdrawn.

The C.P. No. (IB)114 (PB)/2017 is dismissed and withdrawn.



(CHIEF JUSTICE M. M. KUMAR)  
(PRESIDENT)



(DEEPA KRISHAN)  
MEMBER (TECHNICAL)